



# The Orissa Gazette

## EXTRAORDINARY

PUBLISHED BY AUTHORITY.

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CUTTACK, WEDNESDAY, NOVEMBER 18, 1942.

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### LAW DEPARTMENT.

#### NOTIFICATION.

*The 18th November 1942.*

**No. 12964-L.(C).**—The following Bill, which it is proposed to introduce in the Orissa Legislative Assembly, is hereby published under rule 70 of the Orissa Legislative Assembly Rules, 1937, for general information:—

#### **THE BIHAR AND ORISSA STATE AID TO INDUSTRIES (ORISSA AMEND- MENT) BILL, 1942.**

#### **A BILL**

TO AMEND THE BIHAR AND ORISSA STATE  
AID TO INDUSTRIES ACT, 1923, IN ITS  
APPLICATION TO THE PROVINCE OF  
ORISSA.

Preamble.

**WHEREAS** it is expedient to amend the Bihar and Orissa State Aid to Industries Act, 1923, in its application to the Province of Orissa in the manner hereinafter appearing;

Bihar and  
Orissa Act  
VI of 1923.

It is hereby enacted as follows:—

Short title and  
commencement.

1. (1) This Act may be called the Bihar and Orissa State Aid to Industries (Orissa Amendment) Act, 1942.

(2) It shall come into force at once.

Amendment of section 7 of Bihar and Orissa Act VI of 1923.

2. To sub-section (2) of section 7 of the Bihar and Orissa State Aid to Industries Act, 1923, the following proviso shall be added, namely :—

“Provided that where the application is for State aid of an amount not exceeding Rs. 1,000 and the Director is satisfied that in view of the urgency of the matter there is no time to summon the members of the Board to a meeting, the Director may consult the members of the Board in such manner as may be prescribed, and in such a case, the application shall be disallowed if two-thirds of all the members of the Board advise its rejection.”

3. In section 32 of the said Act after clause (a) of sub-section (2) the following clause shall be inserted, namely :—

“(aa) The manner of consulting the members of the Board in cases referred to in the proviso to sub-section (2) of section 7”.

#### STATEMENT OF OBJECTS AND REASONS.

Experience has shown that applications for State aid reach the stage for consideration by the Board of Industries at different times and at long intervals on account of the elaborate procedure prescribed under the Bihar and Orissa State Aid to Industries Act, 1923, and the Rules framed thereunder in order to ensure the security of the loan to be advanced. It, therefore, becomes necessary to hold a meeting of the Board of Industries for advice when only one or two applications not exceeding Rs. 1,000 each mature. Small loans are sometimes required urgently by persons desirous of setting up small cottage industries. With a view to ensuring quick disposal of such applications so that it may be possible for the Director of Development to sanction small loans without reference to the meetings of the Board of Industries it is proposed to amend section 7(2) of the Bihar and Orissa State Aid to Industries Act, 1923.

G. MISRA,

*Member-in-charge.*

CUTTACK : 17th November 1942.

By order of the Governor,

W. W. DALZIEL,

*Secretary to Government.*